



2026:AHC:52067

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3541 of 2026

Ram Singh Gautam

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)

:

Counsel for Respondent(s)

:

C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajesh Kumar Chaudhary, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The writ petitioner claims to have been appointed as Technical Assistant on contractual basis in MGNREGA in District Basti in the year 2007. The writ petitioner superannuated on 25.01.2025. The writ petitioner claims payment of E.P.F.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.5.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.5, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

March 16, 2026

N.S.Rathour

(Vikas Budhwar,J.)